

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Chief Justice's Secretariat)

ORDER

No. 486 of 2022/Psy

Dated: 20-04-2022

Consequent upon the promotion of Process Servers to the posts of Junior Assistants in Subordinate Judiciary of Jammu Division in the Pay Level-4 (25500-81100), vide High Court Order No.394 of 2022/Psy dated 29.03.2022, the following transfers and postings of the promote Junior Assistants in Jammu Division are hereby made in the interest of administration:

1. Sh. Dilak Raj, Process Server, in the Court of Munsiff / JMIC, Billawar, upon his promotion as Junior Assistant is transferred as such in District Kathua, to be adjusted against the vacancy available in the district.
2. Sh. Liaqat Hussain Shah, Process Server, in the Court of Munsiff / JMIC, Mendhar, upon his promotion as Junior Assistant is transferred as such in District Poonch, to be adjusted against the vacancy available in the district.
3. Sh. Manzoor Hussain, Process Server, in the Court of Munsiff / JMIC, Budhal upon his promotion as Junior Assistant is transferred as such in District Rajouri, to be adjusted against the vacancy available in the district.
4. Sh. Pankaj Sudan, Process Server, in the Court of CJM, Jammu, upon his promotion as Junior Assistant is transferred as such in District Samba, to be adjusted against the vacancy available in the district.
5. Sh. Waseem Iqbal, Process Server, in the Court of Pr. District & Sessions Judge, Rajouri, upon his promotion as Junior Assistant is transferred as such in District Rajouri, to be adjusted against the vacancy available in the district.
6. Sh. Abdul Majid, Process Server, in the Court Pr. District & Sessions Judge, Poonch, upon his promotion as Junior Assistant is transferred as such in District Poonch, to be adjusted against the vacancy available in the district.
7. Sh. Anil Sharma, Process Server, in the Court of Pr. District & Sessions Judge, Jammu, upon his promotion as Junior Assistant is transferred as such in District Samba, to be adjusted against the vacancy available in the district.
8. Sh. Ram Murti, Process Server, in the Court of CJM, Samba, upon his promotion as Junior Assistant is transferred as such in District Jammu, to be adjusted against the vacancy available in the district.
9. Sh. Sandeep Kumar, Process Server, in the Court of CJM, Kishtwar upon his promotion as Junior Assistant is transferred as such in District Jammu, to be adjusted against the vacancy available in the district.
10. Ms. Vikramjeet Singh, Process Server, in the Court of Pr. District & Sessions Judge, Jammu, upon her promotion as Junior Assistant is transferred as such in District Samba, to be adjusted against the vacancy available in the district.
11. Sh. Arif Hussain Sheikh, Process Server, in the Court of Pr. District & Sessions Judge, Kishtwar, upon his promotion as Junior Assistant is transferred as such in District Ramban, to be adjusted against the vacancy available in the district.

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- 12 Sh. Deepak Gupta, Process Server, in the Court of Pr. District & Sessions Judge, Rajouri, upon his promotion as Junior Assistant is transferred as such in District Rajouri, to be adjusted against the vacancy available in the district.
- 13 Shri Hazik Nasir, Process Server, in the Court of Pr. District & Sessions Judge, Bhandarwah, upon his promotion as Junior Assistant is transferred as such in District Ramban, to be adjusted against the vacancy available in the district.
- 14 Shri Nadeem Maqbool, Process Server, in the Court of Munsiff / JMJC, Kotranka upon his promotion as Junior Assistant is transferred as such in District Rajouri, to be adjusted against the vacancy available in the district.
- 15 Shri Rakesh Kumar, Process Server, in the Court of CJM, Ramban, upon his promotion as Junior Assistant is transferred as such in District Ramban, to be adjusted against the vacancy available in the district.
- 16 Sh. Wasib Hussain, Process Server, in the Court of CJM, Doda upon his promotion as Junior Assistant is transferred as such in District Ramban, to be adjusted against the vacancy available in the district.

Note:-

1. All the concerned Pr. District & Sessions Judges are directed to make further postings/adjustments of all transferees within their District within a period of four days as per the availability of vacancies under intimation to this Secretariat.
2. All the Presiding Officers are directed to ensure that transferees are relieved within 10 days from the date of issuance of this order. Concerned Pr. District & Sessions Judges shall personally monitor the implementation of the order and report compliance.

(By Order of Hon'ble the Chief Justice).

(Rajeev Gupta)

Principal Secretary to
Hon'ble the Chief Justice

No.: 921-31/PSy-34 Dated: - 20/04/2022

Copy to the:

1. Registrar General, High Court of J&K and Ladakh, Jammu.
2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
3. Registrar Rules, High Court of J&K and Ladakh, Jammu.
4. Registrar Judicial, High Court of J&K and Ladakh, Jammu.
.... for information.
5. Pr. District & Sessions Judge Jammu/ Kathua/ Poonch/ Rajouri/ Samba/ Ramban/ Udhampur/ Kargil and Samba.
6. Sub Judge / CJM, Jammu / Samba / Kishtwar / Ramban / and Doda
.... for information.
7. CPC, eCourt, High Court of J&K Jammu for uploading the same in the High Court website.
8. Munsiff, Billawar/ Mendhar/ Budhal/ and Kotranka
9. Director, Finance, High Court of J&K and Ladakh, Jammu.
10. Chief Librarian, High Court of J&K, Jammu/Srinagar.
.... for information.
11. Order Book.

Principal Secretary to
Hon'ble the Chief Justice